

HIGH COURT OF MADHYA PRADESH
1 M.Cr.C.No.32153/2020
(Jitendra Singh Rawat Vs. State of M.P.)

Gwalior Bench: Dated 15/09/2020

Shri Alok Katare, learned counsel for the applicant.

Shri Anand Sikarwar, learned PL for the respondent/State.

Matter is heard through Video Conferencing.

After arguing for a while, when Panel Lawyer for the State referred the earlier court order and role of applicant in the present case, then learned counsel for the applicant prays for withdrawal of this **fourth** bail application under Section 439 of Cr.P.C.

Prayer accepted.

Resultantly, application stands dismissed as withdrawn.

(Anand Pathak)
Judge

Rashid